

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

OA No. 061/1019/2020

This the 17th day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**



Tahira Tabassum, Aged 36 years, D/o Abdul Rahoof, R/o Ward No. 8, Rajouri J&K.

.....Applicant
(Advocate: Mr. Sunil Sethi)

Versus

1. Union Territory of Jammu and Kashmir, through Financial Secretary, Finance Department, Civil Secretariat, Jammu.
2. Director General, Accounts & Treasuries Department, Jammu.
3. J&K Service Selection Board, Sehkari Bhawan, Rail Head Complex, Jammu, through its Secretary,
4. Chairman, J&K Service Selection Board, Sehkari Bhawan, Rail Head Complex, Jammu.

.....Respondents
(Advocate: Mr. Rajesh Thapa,)

ORDER [ORAL]

By Hon'ble Mr. Rakesh Sagar Jain, Member (J)

During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to respondents /competent authority to consider his appointment as Accounts Assistant District Cadre, Rajouri.



2. Looking to the limited prayer made by learned counsel for the applicant, O.A. is disposed of with a direction to the respondents/competent authority to consider his appointment as Accounts Assistant District Cadre, Rajouri by passing a reasoned and speaking order in accordance with rules, within a period of one months from the date of communication of certified copy of this order, with intimation to the applicant.

3. It is made clear that we have not entered into the merits of the case. No costs.

Piyush/-

(MOHD. JAMSHED)
Member (A)

(RAKESH SAGAR JAIN)
MEMBER (J)